GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 4773
TO BE ANSWERED ON 22.07.2019

AGRICULTURAL LABOURERS AND NONAGRICULTURAL WORKERS

4773. SHRIMATI SUPRIYA SULE:
   DR. AMOL RAMSING KOLHE:
   DR. HEENA GAVIT:
   SHRI KULDEEP RAI SHARMA:
   SHRI SUNIL DATTATRAY TATKARE:

   Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

   (a) whether minimum wage of agricultural labourers is far less than nonagricultural workers;
   (b) if so, the details thereof and the reasons therefor and the corrective steps taken by the Government to improve the minimum wages of agricultural labourers;
   (c) whether the condition of women agricultural labourers is worse than the male agricultural labourers and if so, the details thereof;
   (d) whether the Government has made any assessment regarding the conditions of women agricultural labourers; and
   (e) if so, the details and the outcome thereof and the follow-up action taken by the Government thereon?

   ANSWER

   MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
   (SHRI SANTOSH KUMAR GANGWAR)

   (a) to (c): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdictions. Rates fixed in the Central sphere are applicable to establishments under the authority of Central Government, railway administration, mines, oil-
fields, major port or any corporation established by a Central Government. Employment other than the scheduled employment for central Sphere come under the purview of State Government and accordingly State Government wages are applicable in such employments. A copy of current rate of minimum wages w.e.f. 01.04.2019 for Central Sphere is at Annexure.

Equal Remuneration Act, 1976 provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. The Act is effectively enforced by the Central and State Government by conducting regular inspections to detect the violation of provisions of the Act by establishments. The office of Chief Labour Commissioner (Central) in the Central Sphere and State Government in State Sphere are the appropriate authorities to conduct inspection to ensure implementation of the provisions of the Act. Officers of the appropriate Government notified as Inspectors make inspections and prosecute those found violating provision of the Act.

The Department of Agriculture, Cooperation & Farmers Welfare is not implementing any specific programmes for women farmers and as a part of its mainstreaming efforts, it ensures flow of funds to the tune of 30% for the benefit of women farmers under its various beneficiary oriented schemes.

(d): No Sir.

(e): Doesn’t arise in view of (d) above.

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Annexure in reply to part (a) to (c) of Lok Sabha Unstarred Question No. 4773 for 22.07.2019

Area wise Current Rates of Minimum Wages for Scheduled Employments in the Central Sphere

As on 01.04.2019

<table>
<thead>
<tr>
<th>Name of Scheduled Employment</th>
<th>Category of Worker</th>
<th>Rates of wages including V.D.A per day (in Rs.)</th>
</tr>
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<tbody>
<tr>
<td></td>
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<td>Area A</td>
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</tbody>
</table>

1. Agriculture
- Unskilled
- Semi-Skilled/Unskilled Supervisory
- Skilled/Clerical
- Highly Skilled

2. Workers engaged in Stone Mines for Stone Breaking and Stone Crushing
   1. Excavation & removal of over burden with 50 meters lead/1.5 meters lift:
      (a) Soft Soil
      (b) Soft Soil with Rock
      (c) Rock
   2. Removal and Staking of rejected stones with 50 metres lead 1.5 metres lift

3. Sweeping and Cleaning
- Unskilled

4. Watch and Ward
- Without Arms
- With Arms

5. Loading and Unloading
- Unskilled

6. Construction
- Unskilled
- Semi-Skilled/Unskilled Supervisory
- Skilled/Clerical
- Highly Skilled

7. Non-Coal Mines
<table>
<thead>
<tr>
<th>Name of Scheduled Employment</th>
<th>Above Ground</th>
<th>Below Ground</th>
</tr>
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</table>

Name of Scheduled Employment | Nomenclature
1. Agriculture | Agriculture
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<tr>
<td><strong>4. Watch and Ward</strong></td>
<td>Employment of Watch and Ward</td>
</tr>
<tr>
<td><strong>5. Loading and Unloading</strong></td>
<td>Employment in Loading and Unloading in (i) Goods Sheds, Parcel Offices of Railways; (ii) Other Goodsshedds, Godowns, Warehouses etc. and; (iii) Docks and Ports</td>
</tr>
<tr>
<td><strong>6. Construction</strong></td>
<td>Construction or maintenance of Roads or Runways or in Building Operations including laying down Underground Electric, Wireless, Radio, Television, Telephone, Telegraph and Overseas Communication Cables and similar other Underground Cabling Work, Electric Lines, Water Supply Lines and Sewerage Pipe Lines</td>
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